GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2448

TO BE ANSWERED ON THE 03RD AUGUST, 2021/ SRAVANA 12, 1943 (SAKA)

COMPENSATION TO FARMERS OWNING LAND IN BORDER AREA

2448. SHRI RAVNEET SINGH BITTU:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the farmers of around 220 villages in Punjab who own land between the barbed wire fence and the zero line at the India-Pakistan border have not been paid their due compensation for the last few years;
- (b) if so, the details thereof;
- (c) whether the Government is taking any measures to resolve this issue, in the interest of the poor agitating farmers who are badly impacted by this impasse, and release the due compensation amount to the affected farmers;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NISITH PRAMANIK)

(a) to (e): Farmers having agricultural land between fence and International border are paid compensation by the State Government at a fixed rate. Funds towards central share of the compensation are released to the State Government promptly on receipt of demand from the State Government. The Government of India communicates regularly with the State Government for timely submission of utilization certificates and requirement of funds so that farmers are duly compensated.

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